

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 865
ANSWERED ON TUESDAY, DECEMBER 3, 2024**

MONITORING OF PROJECTS UNDER CSR FUNDS

QUESTION

865 SHRI P. WILSON:

Will the Minister of Corporate Affairs be pleased to state:

- (a) the details of CSR funds allocated and names of the companies donated in the last five years across the country, State-wise;
- (b) whether Government has any mechanism in place to monitor/review the performance of the projects under the CSR fund, the details thereof and the details of such projects executed in the State of Tamil Nadu since 2014;
- (c) the details of CSR funds allocated/spent by Neyveli Lignite Corporation (NLC) in the last five years, district wise; and
- (d) the details of the reasons for not amending the rules to provide the funds to State where the company is situated for effective implementation?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER
OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

[SHRI HARSH MALHOTRA]

(a): There is no provision of allocation and donation of Corporate Social Responsibility (CSR) funds under the Companies Act, 2013. The CSR framework is disclosure based and companies are required to file details of CSR activities annually in the MCA21 registry. All data related to CSR filed by companies in MCA21 registry is available in public domain at www.csr.gov.in. On the basis of annual filings, the details of the state-wise CSR expenditure incurred by the companies in the country for the last five financial years (FYs) i.e. 2018-19 to 2022-23 is attached at Annexure-I.

(b): As per Section 135 (1) of the Act, every CSR mandated company shall constitute a CSR Committee. The primary functions of CSR Committee is to formulate and recommend the CSR policy to the Board including the amount of CSR expenditure to be incurred on various activities and to monitor the same from time to time. The Board of the company has to satisfy itself that the funds so disbursed have been utilised for the purposes and in the manner as approved by it, and the Chief Financial Officer or the person responsible for financial management shall certify to the effect.

Contd....2/-

Rule 8 of the Companies (CSR Policy) Rules, 2014 provides that every eligible company having average CSR obligation of 10 crore rupees or more in the three immediately preceding financial years, shall undertake impact assessment, through an independent agency, of their CSR projects having outlays of one crore rupees or more, and which have been completed not less than one year before undertaking the impact study. Impact assessment reports shall be placed before the Board of the company and shall be annexed to the annual report on CSR. The Board of the company is also required to disclose the CSR Policy in its Board report. The details of CSR activities, Impact Assessment etc. are required to be reported by all the companies in the 'Annual Report on CSR' including annual action plan on CSR which is part of the Company's Board Report.

Thus impact assessment is undertaken by the company and assessment is reviewed by its board. The Government does not have mechanism to monitor/review the performance of the project.

(c): On the basis of annual filings, district-wise details of CSR expenditure incurred by Neyveli Lignite Corporation of India for the last five financial years (FYs) i.e 2018-19 to 2022-23 is attached at Annexure-II.

(d): The philosophy of Corporate Social Responsibility (CSR) is to engage corporates as partners in the socio-economic development of the country by leveraging their managerial efficiency, best practices, technology and innovation in the delivery of public good and services.

ANNEXURE REFERED TO IN REPLY OF RAJYA SABHA UNSTARRED QUESTION NO. 865 FOR 03.12.2024

State-wise CSR expenditure from FY 2018-19 to 2022-23 (Amount in Rs. Cr.)						
S.No.	State/UT	FY 2018-19	FY 2019-20	FY 2020-21	FY 2021-22	FY 2022-23
1.	Andaman And Nicobar	0.82	1.29	2.86	9.71	2.53
2.	Andhra Pradesh	665.97	710.23	719.81	656.79	954.63
3.	Arunachal Pradesh	24.56	18.02	10.58	119.42	13.35
4.	Assam	210.00	285.00	180.23	406.17	470.24
5.	Bihar	137.95	110.48	89.89	165.97	235.36
6.	Chandigarh	11.46	15.58	13.40	50.88	18.06
7.	Chhattisgarh	149.35	269.68	325.63	305.29	596.11
8.	Dadra And Nagar Haveli	13.48	18.34	21.98	14.11	13.71
9.	Daman And Diu	6.25	9.53	5.25	4.13	9.40
10.	Delhi	750.85	830.00	724.59	1193.93	1462.66
11.	Goa	46.77	43.91	41.92	45.43	58.11
12.	Gujarat	1082.18	984.37	1461.60	1603.93	1982.26
13.	Haryana	378.11	537.91	550.86	683.95	700.16
14.	Himachal Pradesh	78.79	78.78	106.31	140.22	138.52
15.	Jammu and Kashmir	36.44	25.27	35.56	50.68	71.22
16.	Jharkhand	109.80	155.21	226.54	193.33	388.13
17.	Karnataka	1257.69	1448.16	1277.81	1839.73	1985.23
18.	Kerala	354.78	298.56	290.67	239.73	351.60
19.	Lakshadweep	0.39	-	0.01	0.45	0.02
20.	Leh & Ladakh	-	-	-	14.84	11.72
21.	Madhya Pradesh	243.55	220.46	375.51	427.10	655.86
22.	Maharashtra	3147.72	3353.24	3464.81	5380.07	5494.77
23.	Manipur	7.81	14.21	10.39	15.62	53.45
24.	Meghalaya	16.54	17.65	17.63	19.63	21.73
25.	Mizoram	0.11	0.25	0.97	6.94	10.99
26.	Nagaland	2.12	5.10	3.57	12.46	13.57
27.	Odisha	697.91	717.39	578.16	670.32	987.70
28.	Puducherry	9.15	11.32	12.43	9.31	12.55
29.	Punjab	166.85	189.44	158.46	184.89	247.47
30.	Rajasthan	595.49	734.12	670.00	711.82	1102.16
31.	Sikkim	5.87	10.99	17.28	28.24	36.18
32.	Tamil Nadu	877.08	1072.26	1174.07	1432.06	1558.66
33.	Telangana	428.06	445.80	627.71	685.87	1006.63
34.	Tripura	23.06	9.40	9.29	15.91	19.26
35.	Uttar Pradesh	521.32	577.98	907.32	1339.18	1152.43
36.	Uttarakhand	172.31	124.70	160.58	228.08	301.11
37.	West Bengal	382.23	423.85	471.48	567.21	759.51
38.	PAN India*	6443.53	9385.66	7805.03	5522.74	5988.91
39.	PAN India (Other Centralized Funds)*	1156.86	1790.69	3491.30	1620.09	1091.86
40.	NEC/Not Mentioned*	4.44	20.97	169.47	0.09	10.12
	Total	20217.65	24965.82	26210.95	26616.30	29987.92

(Data upto 31.03.2024) (Source: Corporate Data Management Cell)

* Companies either did not specify the names of states or indicated more than one state where projects were undertaken.

ANNEXURE REFERED TO IN REPLY OF RAJYA SABHA UNSTARRED QUESTION NO. 865 FOR 03.12.2024

District-wise total CSR expenditure by Neyveli Lignite Corporation (NLC) from FY 2018-19 to 2022-23 (Amount in Rs. Cr.)							
S.No.	State	District	FY 2018-19	FY 2019-20	FY 2020-21	FY 2021-22	FY 2022-23
1.	Andaman And Nicobar	NEC/Not Mentioned*	-	-	0.09	0.01	-
2.	Andhra Pradesh	Visakhapatnam	-	-	-	-	0.03
3.	Delhi	Central Delhi	-	-	-	-	0.37
4.	Delhi	NEC/Not Mentioned*	-	-	0.05	0.05	-
5.	Delhi	New Delhi	-	-	-	0.10	-
6.	Haryana	Gurugram	-	-	-	-	0.43
7.	Karnataka	Dharwad	-	-	1.48	0.80	1.20
8.	Karnataka	NEC/Not Mentioned*	-	-	-	4.48	-
9.	Kerala	Kottayam	-	-	0.10	0.35	0.35
10.	Maharashtra	Nagpur	-	-	-	-	0.06
11.	Odisha	Cuttack	-	-	-	-	8.89
12.	Puducherry	Puducherry	-	-	-	0.10	-
13.	Rajasthan	Bikaner	-	-	0.55	1.22	2.71
14.	Rajasthan	Jaipur	-	-	0.05	-	-
15.	Rajasthan	Jaisalmer	-	-	-	-	0.02
16.	Rajasthan	NEC/Not Mentioned*	-	-	-	3.86	-
17.	Rajasthan	Udaipur	-	-	-	-	0.19
18.	Tamil Nadu	Chennai	-	-	0.02	0.05	3.38
19.	Tamil Nadu	Cuddalore	-	-	29.58	17.31	20.77
20.	Tamil Nadu	Karur	-	-	-	0.93	0.93
21.	Tamil Nadu	NEC/Not Mentioned*	49.31	75.66	12.06	9.34	-
22.	Tamil Nadu	Ramanathapuram	-	-	1.34	-	-
23.	Tamil Nadu	Thanjavur	-	-	-	-	0.38
24.	Tamil Nadu	Viluppuram	-	-	0.27	-	-
25.	Tamil Nadu	Virudhunagar	-	-	0.82	-	-
26.	Telangana	Hyderabad	-	-	0.01	-	-
27.	Uttarakhand	Dehradun	-	-	-	0.05	-
28.	West Bengal	Kolkata	-	-	-	-	1.38
29.	PAN India	NEC/Not Mentioned*	-	-	-	0.11	-
Total			49.31	75.66	46.42	38.76	41.09

(Data upto 31.03.2024) (Source: Corporate Data Management Cell)

*Companies either did not specify the names of district or indicated more than one district where projects were undertaken.
